

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

22. IA 437/2023 In C.P. (IB)/909(MB)2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 15.05.2024**

NAME OF THE PARTIES: IA 437/2023 Vyomesh Shah
V/s.
Yes Bank Limited

IN THE MATTER OF
Yes Bank Limited
V/s
Vyomesh Shah

Section: 60(5) U/s 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Atishay Jain appeared for the Resolution Professional. Adv. Nasrin Shaikh appeared for the Petitioner. Adv. Somya appeared for the Personal Guarantor. Counsel appearing for the Respondent/Personal Guarantor seeks more time to file reply/objections against the RP report. Let the reply/objections be filed within a period of two weeks, failing which, the right to file reply/objections shall be forfeited. List the matter on **05.06.2024** for final hearing.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

15.05.2024
Sushil

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)